

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 21st day of April, 1997

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. I.L. Verma, J.M.

I. Transfer Application No. 1312 of 1987  
(writ petition No. 1942 of 1984)

Om Prakash Sharma, S/o Sohan Lal Sharma,  
Resident of Jaltari House, Behian Shyam Sunder  
Mills, Sarai Labariya, Aligarh.  
(By Sri M.D. Singh, Advocate)

..... Applicant

9  
Versus

1. Union of India through the  
General Manager, Northern Railway, Baroda  
House, New Delhi.
2. The General Manager, Northern Railway,  
Baroda House, New Delhi.
3. The Principal Northern Railway  
Intermediate College, Tundla,  
District Agra.  
(By Sri D.C. Saxena, Advocate)

..... Respondents

II. TA No. 1313 of 1987<sup>A N D</sup> (W.P. NO. 3400/84)  
XX. Vimal Prakash Agarwal, son of Shri Om Prakash  
Agarwal, Resident of Lotan Lal-Ki-Dharamshala,  
Quarter, Hanuman Road, Firozabad.

(By Sri VK Chaturvedi, Advocate)

..... Applicant

Versus

1. Union of India, through the General Manager,  
Northern Railway Baroda House, New Delhi.
2. The General Manager, Northern Railway,  
Baroda House, New Delhi.
3. The Principal, Northern Railway,  
Intermediate College, Tundla,  
District  
(By Sri VK Chaturvedi, Advocate)

..... Respondents

VL,



111. Transfer Application No. 1314 of 1987  
(Writ petition No. 3290 of 1989)

Puspendra Kumar S/o Sri Neksey Mal,  
Resident of Village & Post Pondri, Tahsil  
and Pargana Jalesar District Etah.

(By Sri M. D. Singh, Advocate) . . . . . Applicant

Versus

1. Union of India through the General Manager,  
Northern Railway, Baroda House, New Delhi.
2. The General Manager, Northern Railway,  
Baroda House, New Delhi.
3. The Principal, Northern Railway,  
Intermediate College, Tundla,  
District Agra.

(By Sri D. C. Saxena, Advocate) . . . . . Respondents

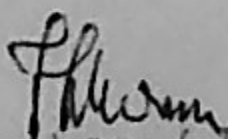
ORDER (Oral)

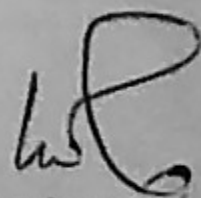
By Hon'ble Mr. S. Das Gupta, A.M.

In all the three cases the grievance of the applicants is that their services as substitute teachers have not been regularised.

2. ~~That~~ The respondents have now filed a Misc. Application with a Supplementary Affidavit, in which it has been stated that the services of the applicants have since been regularised by order dated 23.3.1994. A copy of the order has been annexed. This has been ~~accepted~~ <sup>conceded</sup> by the learned counsel for the applicants. In view of this, the applications have become infructuous and are dismissed accordingly.

3. A copy of this order shall be kept on record of each of the OAs.

  
Member (J)

  
Member (A)

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